

Bail Appl. No. 2319
State Vs Arun Agnihotri
FIR NO. 76/2020

Under Section 4/5/6 of Prize Chits and Money Circulation
Schemes (Banning) Act
PS EOW

25.05.2021

Proceedings conducted through Video Conferencing.

Present application has been filed on behalf of
accused/applicant named above for grant of interim bail.

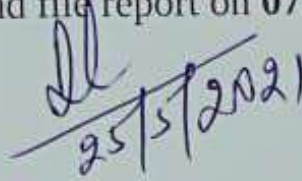
Present: Sh Gyan Prakash Ray, Ld. Addl. PP for State
(through VC).

Ld. Counsel for accused/applicant (through VC).

IO is absent.

Heard. Perused.

IO is directed to verify the medical documents
annexed with application in hand and file report on **07.06.2021**.


25/5/2021

(Deepak Dabas)
ASJ/Vacation Judge/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/25.05.2021

State Vs Bali Khan
FIR NO. 54/2020
under Section 20/29 NDPS Act
PS Crime Branch
25.05.2021

(Proceedings conducted through Video Conferencing)

Present application has been filed on behalf of accused/applicant named above for extension of interim bail for a period of two months.

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for
State(through V/C).

Ld. Counsel for accused/applicant(through V/C).


Heard. Perused.

Ld. Counsel for accused/applicant submits that interim bail granted to accused/applicant be extended for a period of three more weeks in order to enable accused/applicant to take care of his wife as well daughter. It is further submitted that wife of accused/applicant has just tested negative for COVID but she requires post care as well as further treatment.

Keeping in view the aforesaid facts and circumstances, **interim bail granted to accused/applicant is hereby extended till 15.06.2021 on previous terms and conditions. Accused/applicant shall surrender before concerned jail superintendent on 16.06.2021, without fail.**

Application stands disposed of accordingly.

Copy of order be sent to concerned jail superintendent as well as Ld. Counsel for accused/applicant through email.


(Deepak Dabas)

25/5/2021
ASJ/Vacation Judge/Special Judge,
NDPS(Central) Tis Hazari Courts
Delhi/25.05.2021

State Vs Shadab @ Salman
FIR NO. 300/2018
under Section 392/397/34 IPC
PS Kashmere Gate

25.05.2021

(Proceedings conducted through Video Conferencing)

Present application has been filed on behalf of
accused/applicant named above for grant of regular bail.

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for
State(through V/C).
IO/SI Sandeep is also present (through VC)
Sh Kamlesh Kumar, Ld. LAC for
accused/applicant(through V/C).

Heard. Perused.

The present application be put up alongwith main
file on 05.06.2021.


25/5/2021

(Deepak Dabas)
ASJ/Vacation Judge/Special Judge,
NDPS(Central) Tis Hazari Courts
Delhi/25.05.2021

Bail Appl. No. 800
State Vs Rakesh Yadav
FIR NO. 315/2020
Under Section 381/34 IPC
PS Roop Nagar

25.05.2021

Proceedings conducted through Video Conferencing.

Present application has been filed on behalf of accused/applicant named above for grant of anticipatory bail.

Present: Sh. Gyan Prakash Ray, Ld. Addl. PP for State
(through VC).
Ld. Counsel for accused/applicant (through VC).
IO/SI Ramesh Chander is also present (through VC).

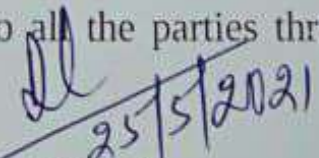
Heard. Perused.

IO/SI Ramesh Chander submits that six notices have been served by him upon complainant/victim to furnish list of stolen articles. It is further submitted that inspite of the same, complainant/victim has failed to furnish list of stolen articles. Accused/applicant has already joined investigation.

Keeping in view totality of facts and circumstances, application in hand is hereby allowed and it is ordered that in the event of his arrest, accused/applicant be released on bail on his furnishing personal bond in the sum of Rs. 15,000/- with one surety in the like amount to the satisfaction of IO/SHO concerned.

Application in hand stands disposed of accordingly.

Copy of order be sent to all the parties through e-mail.


(Deepak Dabas)

ASJ/Vacation Judge/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/25.05.2021

State Vs Rahul Kumar
FIR NO. 32/2020
under Section 302/201/34 IPC
PS Wazirabad

25.05.2021

(Proceedings conducted through Video Conferencing)

Present application has been filed on behalf of accused/applicant named above for grant of interim bail.

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for
State(through V/C).
Ld. Counsel for accused/applicant(through V/C).
IO is also present through V/C.

Heard. Perused.

Ld. Counsel for accused/applicant seeks some time to file more documents pertaining to medical condition of father of accused/applicant.

Time is granted.

Now to come up on **05.06.2021** for further proceedings as per law.


25/5/2021

(Deepak Dabas)
ASJ/Vacation Judge/Special Judge,
NDPS(Central) Tis Hazari Courts
Delhi/25.05.2021

State Vs Brij Mohan
FIR NO. 181/2018
under Section 302/392/394/364/120B/34 IPC
PS Sadar Bazar

25.05.2021

(Proceedings conducted through Video Conferencing)

Present application has been filed on behalf of accused/applicant named above for grant of interim bail.

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for
State(through V/C).
Ld. Counsel for accused/applicant(through V/C).
IO/SI Nishant is also present(through V/C).
Heard. Perused.

IO has submitted that factum of death of father of accused/applicant has been verified by him. It is further submitted that father of accused/applicant had expired on 13.05.2021. It is further submitted that accused/applicant was arrested in this case on 22.08.2018. It is further submitted that accused/applicant is having absolutely clean antecedents. It is further submitted that address of accused/applicant has been verified.

Keeping in view the aforesaid facts and circumstances and also minutes of meeting dated 04.05.2021 and 11.05.2021, *accused/applicant is hereby admitted to interim Bail for a period of 90 days from the date of his release from jail on his furnishing personal bond in the sum of Rs.25,000/- to the satisfaction of concerned jail superintendent. Accused/applicant shall surrender before concerned jail superintendent on expiry of period of interim bail.*

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25/5/2021

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State Vs Brij Mohan

FIR NO. 181/2018

Application stands disposed of accordingly.

Copy of order be sent to concerned jail superintendent as well as to Ld. Counsel for accused/applicant through email.

DD
25/5/2021

(Deepak Dabas)

ASJ/Vacation Judge/Special Judge,
NDPS(Central) Tis Hazari Courts
Delhi/25.05.2021

State Vs Sonu
FIR NO. 156/2020
Under Section 308/323 IPC
PS Sadar Bazar

25.05.2021

(Proceedings conducted through Video Conferencing)

Present application has been filed on behalf of accused/applicant named above for grant of interim bail.

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for State(through V/C).
IO/ASI Chander Shekhar is also present(through V/C).
Sh Kamlesh Kumar, Ld. LAC for accused/applicant(through V/C).

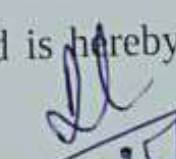
Heard. Perused.

IO submits that apart from present case, accused/applicant is involved in following three cases:-

- (1) FIR No.219/2016 u/s 307/341/34 IPC PS Sadar Bazar;
- (2) FIR No. 196/2014 u/s 307 IPC PS Sadar Bazar;
- (3) FIR No. 310/2004 u/s 356/379/34 IPC PS Bara Hindu Rao.

At this stage, Ld. LAC for accused/applicant submits that in view of aforesaid previous involvement of accused/applicant, accused/applicant is not entitled to interim bail as per HPC Guidelines and application in hand be disposed of as not pressed.

Keeping in view the aforesaid facts and circumstances, application in hand is hereby disposed of as not pressed.


25/5/2021
(Deepak Dabas)
ASJ/Vacation Judge/Special Judge,
NDPS(Central) Tis Hazari Courts
Delhi/25.05.2021

State Vs Jawant Singh @ Raja
FIR NO. 243/2017
under Section 363/365/302/120B/34 IPC and 25 Arms Act
PS Burari

25.05.2021

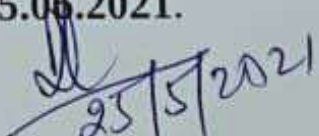
(Proceedings conducted through Video Conferencing)

Present application has been filed on behalf of accused/applicant named above for grant of interim bail.

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for
State(through V/C).
Ld. Counsel for accused/applicant(through V/C).
IO/Inspector Ashok is also present(through V/C).

Heard. Perused.

Nominal role of accused/applicant as well as report regarding medical condition of accused/applicant be called from concerned jail superintendent for **05.06.2021**.


25/5/2021
(Deepak Dabas)

ASJ/Vacation Judge/Special Judge,
NDPS(Central) Tis Hazari Courts
Delhi/25.05.2021

State Vs. Mukesh Kumar Sharma
FIR NO. 383/2013
under Section 363/364A/302/468/471/120-B IPC
PS Burari

25.05.2021

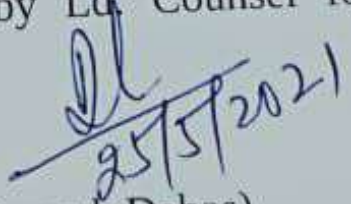
(Proceedings conducted through Video Conferencing)

Present application has been filed on behalf of
accused/applicant named above for grant of interim bail.

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for
State(through V/C).
Ld. Counsel for accused/applicant(through V/C).
IO is also present(through V/C).

Heard. Perused.

Application be put up on 04.06.2021 before
concerned court, as requested by Ld. Counsel for accused/
applicant.


(Deepak Dabas)
ASJ/Vacation Judge/Special Judge,
NDPS(Central) Tis Hazari Courts
Delhi/25.05.2021

State Vs Munish Gautam
FIR NO. 47/2019
under Section 20(ii)(c) NDPS Act
PS Crime Branch

25.05.2021

(Proceedings conducted through Video Conferencing)

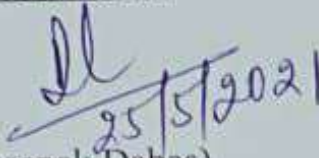
Present application has been filed on behalf of
accused/applicant named above for extension of interim bail.

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for
State(through V/C).
Ld. Counsel for accused/applicant(through V/C).
SI Dinesh is also present (through V/C).

Heard. Perused.

Application in hand be put up before concerned
Court on **04.06.2021**.

Interim bail is extended till then.


25/5/2021
(Deepak Dabas)

ASJ/Vacation Judge/Special Judge,
NDPS(Central) Tis Hazari Courts
Delhi/25.05.2021

25.05.2021 till morning. I have
State Vs Mohsin @ Total
FIR NO. 195/2017
under Section 302/201/34 IPC
PS Subzi Mandi

25.05.2021

(Proceedings conducted through Video Conferencing)

Present application has been filed on behalf of
accused/applicant named above for grant of interim bail.

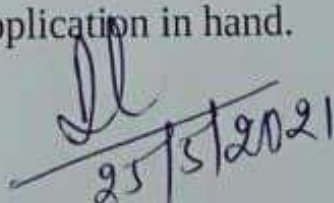
Present: Sh Gyan Prakash Ray, Ld. Addl. PP for
State(through V/C).
Ld. Counsel for accused/applicant(through V/C).
IO/Inspector Ranbir Singh is also present(through
V/C).

Heard. Perused.

Ld. Counsel for accused/applicant as well as IO
seeks some time to verify as to in how many cases,
accused/applicant has been convicted/acquitted or are pending
against him.

Same is granted.

Now to come up on **29.05.2021** for filing of report
and arguments and disposal of application in hand.


25/5/2021
(Deepak Dabas)

ASJ/Vacation Judge/Special Judge,
NDPS(Central) Tis Hazari Courts
Delhi/25.05.2021

Bail Appl. No. 1100
State Vs Mohd. Zukruf @ Raja
FIR NO. 63/2017
Under Section 420/120B/406/34 IPC
PS Sadar Bazar

25.05.2021

Proceedings conducted through Video Conferencing.

**Present application has been filed on behalf of
accused/applicant named above for grant of anticipatory bail.**

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for State
(through VC).

Ld. Counsel for accused/applicant (through VC).

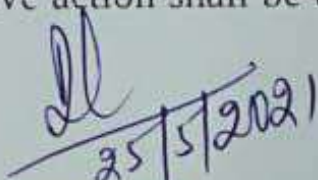
IO is absent.

Heard. Perused.

Ld. Counsel for accused/applicant submits that
matter has been compromised/settled between parties.

Issue notice to complainant/victim through IO for
09.06.2021. Complainant/victim shall appear on NDOH through
VC.

Till NDOH no coercive action shall be taken against
accused/applicant.


25/5/2021
(Deepak Dabas)

ASJ/Vacation Judge/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/25.05.2021

State Vs Hari Om @ Golu
FIR NO. 363/2020
under Section 392/394/397/34 IPC
PS Civil Lines

25.05.2021

(Proceedings conducted through Video Conferencing)


Present application has been filed on behalf of accused/applicant named above for grant of bail under Section 438 Cr.P.C.

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for
State (through V/C).
Ld. Counsel for accused/applicant(through V/C).

Heard. Perused.

No urgency has been shown.

Application in hand be put up before court
concerned on **05.06.2021**.


25/5/2021

(Deepak Dabas)
ASJ/Vacation Judge/Special Judge,
NDPS(Central) Tis Hazari Courts
Delhi/25.05.2021

State Vs Mohar Singh
FIR NO. 327/2019
under Section 21/29 NDPS Act
PS Crime Branch

24.05.2021

(Proceedings conducted through Video Conferencing)

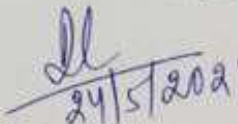
Present application has been filed on behalf of accused/applicant named above for grant of interim bail.

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for
State (through V/C).
Ld. Counsel for accused/applicant(through V/C).
IO/SI Dinesh is also present (through V/C).

Heard. Perused.

A latest detailed report regarding medical condition, conduct of accused/applicant in Jail and nominal role of accused/applicant be called from concerned jail superintendent for **05.06.2021**.

IO/SI Dinesh submits that accused/applicant is neither a previous convict nor he was previously involved in any other case.


(Deepak Dabas)
ASJ/Vacation Judge/Special Judge,
NDPS(Central) Tis Hazari Courts
Delhi/24.05.2021

State Vs Dharamender Kumar
FIR NO. 294/2016
under Section 302/396/307/395/397/34/120-B IPC
PS Civil Lines

25.05.2021

(Proceedings conducted through Video Conferencing)

Present application has been filed on behalf of
accused/applicant named above for grant of interim bail.

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for
State(through V/C).
Ld. Counsel for accused/applicant(through V/C).

Heard. Perused.

No report has been received from concerned jail
superintendent in compliance of order dated 18.05.2021.

Order dated 18.05.2021 be complied with for
29.05.2021.


25/5/2021
(Deepak Dabas)

ASJ/Vacation Judge/Special Judge,
NDPS(Central) Tis Hazari Courts
Delhi/25.05.2021

State Vs Yasin @ Gilli
FIR NO. 195/2017
under Section 302/201/34 IPC
PS Subzi Mandi

25.05.2021

(Proceedings conducted through Video Conferencing)

Present application has been filed on behalf of accused/applicant named above for grant of interim bail.

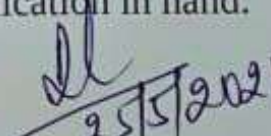
Present: Sh Gyan Prakash Ray, Ld. Addl. PP for
State(through V/C).
Ld. Counsel for accused/applicant(through V/C).
IO/Inspector Ranbir Singh is also present(through
V/C).

Heard. Perused.

Ld. Counsel for accused/applicant as well as IO
seeks some time to verify as to in how many cases,
accused/applicant has been convicted/acquitted or are pending
against him.

Same is granted.

Now to come up on **29.05.2021** for filing of report
and arguments and disposal of application in hand.


25/5/2021
(Deepak Dabas)

ASJ/Vacation Judge/Special Judge,
NDPS(Central) Tis Hazari Courts
Delhi/25.05.2021

Bail Appl. No. 804
State Vs Tulsi Ram Yadav
FIR NO. 315/2020
Under Section 381/34 IPC
PS Roop Nagar

25.05.2021

Proceedings conducted through Video Conferencing.

Present application has been filed on behalf of accused/applicant named above for grant of anticipatory bail.

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for State
(through VC).
Ld. Counsel for accused/applicant (through VC).
IO/SI Ramesh Chander is also present (through VC).

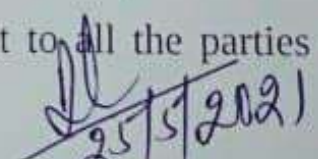
Heard. Perused.

IO/SI Ramesh Chander submits that six notices have been served by him upon complainant/victim to furnish list of stolen articles. It is further submitted that inspite of the same, complainant/victim has failed to furnish list of stolen articles. Accused/applicant has already joined investigation.

Keeping in view totality of facts and circumstances, application in hand is hereby allowed and it is ordered that in the event of his arrest, accused/applicant be released on bail on his furnishing personal bond in the sum of Rs. 15,000/- with one surety in the like amount to the satisfaction of IO/SHO concerned.

Application in hand stands disposed of accordingly.

Copy of order be sent to all the parties through e-mail.


(Deepak Dabas)

ASJ/Vacation Judge/Special Judge, NDPS
(Central) Tis Hazari Courts

Delhi/25.05.2021

State Vs Salman
FIR NO. 116/2018
under Section 307/34 IPC and 27/54/59 Arms Act
PS Kashmere Gate

24.05.2021

(Proceedings conducted through Video Conferencing)

Present application has been filed on behalf of accused/applicant named above for grant of interim bail for a period of 90 days.

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for State (through V/C).
Sh Yatinder Kumar, Ld. LAC for accused/applicant (through V/C).
IO/SI Dayanand Kaushik is also present (through V/C).

Heard. Perused.

IO/SI Dayanand Kaushik submits that apart from present case, accused/applicant is involved in three other cases. It is further submitted that a case vide FIR No.70/2018 under Section 307 IPC r/w 25/27 Arms Act was also registered against accused/applicant.

Ld. LAC for accused/applicant submits that case of accused/applicant is covered under HPC guidelines dated 04.05.2021. It is submitted that no minimum punishment is prescribed for the offence punishable under Section 307 IPC.

On the other hand, Ld. Addl. PP for State has submitted that case of accused/applicant is not covered under HPC guidelines as accused/applicant is involved in one more

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24/5/2021

State Vs Salman

FIR NO. 116/2018

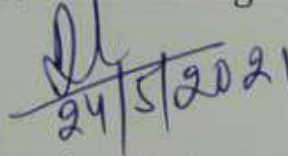
case in which punishment prescribed is more than 07 years as maximum punishment in a case under Section 307 IPC is life imprisonment.

I have duly considered the rival submissions. I have perused the record carefully.

It is not in dispute that apart from present case, one more case under Section 307 IPC was registered against accused/applicant. As per clause (ix) of HPC guidelines dated 04.05.2021, if accused/applicant is involved in any other case which prescribes punishment of more than 07 years then he shall not be released on bail. The maximum punishment for offence punishable under Section 307 IPC is life imprisonment. Accused/applicant is involved in two cases under Section 307 IPC including present case.

Keeping in view the aforesaid facts and circumstances, I find no merits in the present application. The same is hereby dismissed and disposed of accordingly.

Copy of present order be sent to concerned jail superintendent and be also sent to Ld. LAC through email.


24/5/2021

(Deepak Dabas)

ASJ/Vacation Judge/Special Judge,
NDPS(Central) Tis Hazari Courts
Delhi/24.05.2021

State Vs Rohit @ Golu
FIR NO. 43/2013
under Section 394/34 IPC
PS Gulabi Bagh

25.05.2021

(Proceedings conducted through Video Conferencing)

Present application/petition has been filed on behalf of accused/applicant named above for being released on personal bond.

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for
State(through V/C).
Ld. Counsel for accused/applicant(through V/C).
IO/SI Rahul Singh Malik is also present (through
V/C).

Heard. Perused.

IO/SI Rahul Singh Malik submits that address of accused/applicant has been verified.

Keeping in view the aforesaid facts and circumstances, the present revision petition is hereby allowed and disposed of accordingly.

It is ordered that accused/applicant be released on his furnishing personal bond in the sum of Rs.10,000/- to the satisfaction of concerned jail superintendent.

Copy of order be sent on email to Ld. Counsel for accused/applicant as well as to concerned jail superintendent for compliance.

Delabas
25/5/2021
(Deepak Dabas)

ASJ/Vacation Judge/Special Judge,
NDPS(Central) Tis Hazari Courts
Delhi/25.05.2021

State Vs Saurabh
FIR NO. 0463/2017
under Section 302/34 IPC
PS Timarpur

25.05.2021


(Proceedings conducted through Video Conferencing)

Present application has been filed on behalf of accused/applicant named above for grant of interim bail for a period of 90 days.

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for
State(through V/C).
Ld. Counsel for accused/applicant(through V/C).
Heard. Perused.

As per report filed by IO, accused/applicant was arrested on 02.11.2017. As per said report, accused/applicant is not involved in any other case. As per nominal role of accused/applicant received from jail, total custody period of accused/applicant as on 22.05.2021 is 02 years 09 months 07 days. The conduct of accused/applicant in jail is satisfactory and accused/applicant was on interim bail for the period w.e.f. 04.06.2020 till 19.03.2021.

Keeping in view the aforesaid facts and circumstances and HPC guidelines, *accused/applicant is hereby admitted to interim Bail for a period of 90 days from the date of his release from jail on his furnishing personal bond in the sum of Rs.25,000/- to the satisfaction concerned jail superintendent. Accused/ applicant shall surrender before concerned jail superintendent on expiry of period of interim bail.*


25/5/2021

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State Vs Saurabh

FIR NO. 0463/2017

Application stand disposed of accordingly.

Copy of present order be sent to concerned jail
superintendent as well as Ld. Counsel for accused/applicant
through email.


25/5/2021

(Deepak Dabas)
ASJ/Vacation Judge/Special Judge,
NDPS(Central) Tis Hazari Courts
Delhi/25.05.2021

State Vs Happy Kapoor
FIR NO. 137/2017
under Section 302/201/34 IPC
PS Timarpur

25.05.2021


(Proceedings conducted through Video Conferencing)

Present application has been filed on behalf of accused/applicant named above for grant of interim bail.

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for
State(through V/C).
Ld. Counsel for accused/applicant(through V/C).

Heard. Perused.

Application in hand is hereby adjourned for
04.06.2021 as requested by Ld. Counsel for accused/applicant.


25/5/2021
(Deepak Dabas)

ASJ/Vacation Judge/Special Judge,
NDPS(Central) Tis Hazari Courts
Delhi/25.05.2021

State Vs Sanjeev
FIR NO. 415/2015
under Section 395/397/365/120B/412 IPC
PS Kotwali

25.05.2021

(Proceedings conducted through Video Conferencing)

Present application has been filed on behalf of
accused/applicant named above for grant of interim bail.

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for
State(through V/C).
Ld. Counsel for accused/applicant(through V/C).
IO/SI Satish Kumar is also present(through V/C)

Heard. Perused.

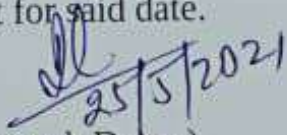
IO/SI Satish Kumar seeks some more time to verify
medical documents of wife of accused/applicant, annexed with
present application.

Time is granted.

Now to come up on **28.05.2021** for disposal of
application in hand.

IO is directed to verify the said documents and to
file report on said date.

Nominal role of accused/applicant be also called
from concerned jail superintendent for said date.


(Deepak Dabas)

ASJ/Vacation Judge/Special Judge,
NDPS(Central) Tis Hazari Courts
Delhi/25.05.2021

State Vs Vineet Kumar
FIR NO. 113/2019
under Section 324/307/34 IPC
PS Sadar Bazar

25.05.2021

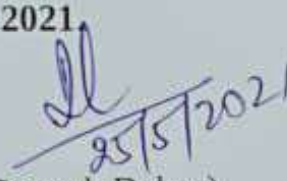
(Proceedings conducted through Video Conferencing)

Present application has been filed on behalf of
accused/applicant named above for release.

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for
State(through V/C).
Ld. Counsel for accused/applicant(through V/C).

Heard. Perused.

Report be called from concerned jail superintendent
qua present application for 27.05.2021.


25/5/2021
(Deepak Dabas)

ASJ/Vacation Judge/Special Judge,
NDPS(Central) Tis Hazari Courts
Delhi/25.05.2021

Bail Appl. No. 1361
State Vs Devender Bidhuri
FIR NO. 661/2020
Under Section 498A/406/34 IPC
PS Burari

25.05.2021

Proceedings conducted through Video Conferencing.

Present application has been filed on behalf of accused/applicant named above for grant of anticipatory bail.

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for State
(through VC).

Sh. Manish Kumar, Ld. Counsel for
accused/applicant (through VC).

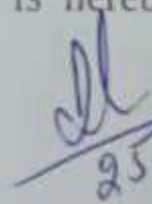
IO is also present (through VC).

Heard. Perused.

IO submits that accused/applicant has already joined investigation in this case and he is not to be arrested in this case. It is further submitted that charge-sheet will be filed without arrest of accused/applicant.

At this stage, Ld. Counsel for accused/applicant submits that in view of aforesaid submissions of IO, the present application be disposed of as not pressed.

Application in hand is hereby disposed of as not pressed.


25/5/2021

(Deepak Dabas)
ASJ/Vacation Judge/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/25.05.2021

State Vs Abid
FIR NO. 115/2018
PS Sadar Bazar
under Section 498A/304B/34 IPC

24.05.2021

(Proceedings conducted through Video Conferencing)

Present application has been filed on behalf of accused/applicant named above for grant of interim bail for a period of 90 days.

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for
State (through V/C).
Ld. LAC for accused/applicant (through V/C).
IO/SI Jitender Joshi is also present (through V/C).

Heard. Perused.

Perusal of reply filed by IO shows that accused/applicant has been granted bail vide order dated 12.05.2021. The order dated 12.05.2021 has been annexed by the IO alongwith reply.

In view of aforesaid facts and circumstances, application in hand has been rendered infructuous. The same stands disposed of accordingly.

Copy of this order be sent to Ld. LAC through email.

Delabas
24/5/2021
(Deepak Dabas)
ASJ/Vacation Judge/Special Judge,
NDPS(Central) Tis Hazari Courts
Delhi/24.05.2021

Bail Appl. No. 930
State Vs Dinesh Chandra Ramola
FIR NO. 328/2019
Under Section: 406/419/420/467/468/471/120B/34 IPC
PS Crime Branch

25.05.2021

Proceedings conducted through Video Conferencing.

Present application has been filed on behalf of accused/applicant named above for grant of regular bail.

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for State
(through VC).

Ld. Counsel for accused/applicant (through VC).

IO is also present (through VC).

Ld. Counsel for complainant (through VC).

Arguments heard. Record perused.

Ld. Counsel for accused/applicant submits that accused/applicant was arrested on 28.10.2020. Accused/applicant was remanded to 10 days police custody and thereafter he is in J/c since then. Investigation has been completed and even charge-sheet has been filed and no useful purpose will be served by keeping him in J/c. It is further submitted that accused/applicant had himself entered into an agreement to sell with one Preetpal Singh and had paid him a sum of Rs. 7 lacs as advance. It is further submitted that agreement to sell with Preetpal Singh could not mature as complainant herein failed to make payment to accused/applicant. Due to fault of complainant herein, accused/applicant could not purchase the said land from Preetpal Singh and the deal in question could not be completed. It is further submitted that the dispute in question is a civil dispute and the same has been


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converted into a criminal one. Ld. Counsel has also drawn my attention towards the contents of FIR to show that the transaction is purely civil one.

On the other hand, Ld. Addl. PP has strongly opposed the present bail application. Ld. Addl. PP for State has submitted that accused/applicant had entered into two agreement to sell with said Preetpal Singh. The first agreement is dated 01.02.2017 and second agreement is dated 09.03.2017. It is further alleged that advance/part consideration amount was paid to Preetpal Singh vide three cheques i.e. for a sum of Rs. 1.50 lacs, Rs. 1.50 lacs and Rs. 2 lacs. The said cheques were encashed after the complainant herein had paid a sum of Rs. 25 lacs to accused/applicant. It is further alleged that complainant had paid a sum of Rs. 30 lacs to accused/applicant in cash also. It is further submitted that said Preetpal Singh sold the property in question to Ms Renu. Hence, neither the amount of Rs. 55 lacs taken by accused/applicant from complainant were returned to him till date nor the land in question was sold to complainant. Hence, complainant has been cheated to the tune of Rs. 55 lacs by present accused/applicant.

I have duly considered the rival submissions. I have perused the record carefully.

After perusal of the record, I am of the considered view that allegations against accused/applicant are of very serious nature. Accused/applicant along with co-accused persons had cheated the complainant in pursuance of their pre-planned conspiracy to the tune of Rs. 2.40 crores approximately. Trial of the case is yet to commence and the statement of complainant/victim is yet to be recorded in court. Some co-


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accused persons are yet to be arrested. A sum of Rs. 25 lacs was received by accused/applicant in his own account from complainant. Even a considerable amount was received by accused/applicant from complainant in cash. Accused/applicant had signed on sale agreement with respect to a property of which he was not the owner. It is pertinent to mention that previous bail applications filed on behalf of accused/applicant were dismissed vide order dated 12.01.2021 and 25.01.2021.

Keeping in view the totality of facts and circumstances, I find no merits in the application filed by accused/applicant for grant of bail. The same is hereby dismissed and disposed of accordingly.


25/5/2021

(Deepak Dabas)
ASJ/Vacation Judge/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/25.05.2021

Assistant Judge, Central Jail,
Bhubaneswar

State Vs Deepak @ Deepu
FIR NO. 91/2020
under Section 302/34 IPC
PS Gulabi Bagh

25.05.2021

(Proceedings conducted through Video Conferencing)

Present application has been filed on behalf of accused/applicant named above for grant of interim bail.

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for
State(through V/C).
Ld. Counsel for accused/applicant(through V/C).
IO is also present through V/C.

Heard. Perused.

Case is today fixed for orders.

Ld. Counsel for accused/applicant had argued that accused/applicant has to take care of his ailing brother. Brother of accused/applicant is to be operated upon and there is nobody else in the family of accused/applicant to take care of his brother.

On the other hand, Ld. Addl. PP for State has strongly opposed the application in hand.

As per report filed by IO i.e. Inspector J.K. Singh, the brother of accused/applicant is to be operated for Perineal Urethroplasty but it is elective and non-emergency case. It is further mentioned that the said brother of accused/applicant is having two sons and they are capable and competent enough to look after their father. It is further mentioned that the said two sons are well off than accused/applicant.

Keeping in view the aforesaid facts and

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State Vs Afroz Alam
FIR NO. 218/2018
u/s 22/29 NDPS Act and 63/65 Copyright Act
PS Crime Branch

25.05.2021

(Proceedings conducted through Video Conferencing)

Present application has been filed on behalf of accused/applicant named above for extension of interim bail.

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for
State (through V/C).
Ld. Counsel for accused/applicant (through V/C).

Heard. Perused.

Case is today fixed for orders.

Ld. Counsel for accused/applicant argued that interim bail granted to accused/applicant be extended for a further period of 45 days in order to enable accused/applicant to take care of his wife and daughter who have just recovered from COVID-19. Ld. Counsel further argued that accused/applicant be granted interim bail till 16.07.2021 in view of writ petition no.-4921 of 2021 titled as Court on its own motion Vs. State.

On the other hand, Ld. Addl. PP for State has strongly opposed the application in hand.

I have duly considered the rival submissions. I have perused the record carefully.

As per report filed by IO, the medical documents were verified from Sir Ganga Ram Hospital and as per said documents, wife and daughter of accused/applicant had tested COVID positive on 24/25.04.2021. It is further mentioned that none of the patients were hospitalized. Daughter and wife of accused/applicant were mild cases and they were not admitted in any hospital. The daughter and wife of accused/applicant last

Delabas
25/5/2021

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visited the hospital on 12.05.2021 and they advised some tests and treatment but they did not turn up for follow-up. It is further mentioned that as per revised Government Guidelines, mild cases are not to be tested again to certify their complete recovery and they are considered non-effective after 10th day of their illness.

The present case is pertaining to recovery of commercial quantity of contraband. As per prosecution case, total 46,656 capsules of Spasmo Proxyvon plus capsules containing contraband (tramadol hydrochloride) and 1.68 lacs Buprenorphine injections and large quantity of printed material etc were recovered from possession of accused persons.

Allegations against accused/applicant are of very serious nature. Wife and daughter of accused/applicant have already recovered from their illness and they were mild cases of COVID-19. Accused/applicant is not entitled to any relief in accordance with full bench decision of Hon'ble High Court of Delhi in writ petition no.-4921 of 2021 titled as Court on its own motion Vs. State.

Keeping in view the aforesaid facts and circumstances, I find no merits in the present application. The same is hereby dismissed and disposed of accordingly. Accused/applicant is directed to surrender before concerned Jail Superintendent forthwith.

Copy of order be sent to Ld. Counsel for accused/applicant, concerned jail superintendent as well as to IO through email.

Delabas
(Deepak Dabas) 25/5/2021
ASJ/Vacation Judge/Special Judge,
NDPS(Central)Tis Hazari Court/
Delhi/25.05.2021